

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**  
**CA. NO. 16/110/2016**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2016**

**NAME OF THE COMPANY:** M/s. Pernod Recard India Pvt. Ltd.

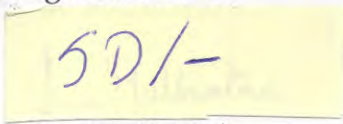
**SECTION OF THE COMPANIES ACT:** 621A

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**ORDER**

An application has been filed by the petitioner seeking extension of time in complying with the orders for deposit of fine imposed while granting compounding of their offence u/s 211(3C). It is submitted by the Id. Counsel that the order dated 15.09.2016 was not understood and as such only partial amount had been deposited.

2. Since the deficiency in the compounding fees has now been made good, time is extended till today.

  
**(Ina Malhotra)**  
**Member Judicial**